

State Vs Mohan Lal alias Gunga  
FIR No. 06/2019  
U/S 395/397/412 IPC  
PS Subzi Mandi

01.10.2020

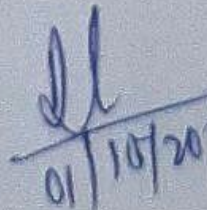
(Proceedings conducted through Video Conferencing)

Present: Ld. Addl. PP for the State.  
Sh. Sachin Jain, Ld. LAC for accused/applicant (through  
VC).

Heard. Perused.

Present application has been filed on behalf of  
accused/applicant named above for being released on personal bond.

Ld. LAC for accused/applicant argued that accused/applicant  
was granted bail in this case vide order dated 12.03.2020. Vide order  
dated 12.03.2020, accused/applicant i.e. Mohan Lal was admitted to  
court bail on his furnishing personal bond in the sum of Rs. 50,000/- with  
one surety in the like amount. It is further submitted that due to extreme  
poverty, accused/applicant could not furnish bail bonds and has failed to  
avail the concession of bail granted to him vide order dated 12.03.2020.  
It is further submitted that more than six months have already passed  
since 12.03.2020 i.e. the date on which accused/applicant was granted  
bail, but he could not be released from jail due to non-availability of  
surety. It is further submitted that in view of present facts and  
circumstances, accused/applicant be released on his furnishing personal  
bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail  
Supdt.

  
01/10/2020

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On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that accused/applicant may flee away and may never face trial, if released on personal bond.

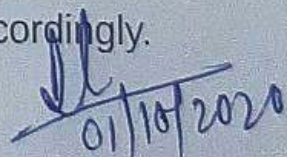
I have duly considered the rival submissions. I have perused the record carefully.

Perusal of record shows that accused/applicant was granted bail in this case vide order dated 12.03.2020. Accused/applicant was ordered to be released from jail on his furnishing personal bond in the sum of Rs. 50,000/- with one surety in the like amount. However, accused/applicant has failed to furnish bail bonds since the last more than six months and he is still in jail. Due to poverty, accused/applicant has failed to avail the benefit of bail granted to him.

Keeping in view the totality of facts and circumstances, accused/applicant is ordered to be released on bail on his furnishing personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Sudpt. The order dated 12.03.2020 stands modified accordingly.

Copy of order be sent to concerned Jail Supdt for compliance.

Application stands disposed of accordingly.

  
(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/01.10.2020